(c) The detail of the revenue generated from auctioned mines to States is given in the Statement.

Statement

Details of Revenue generated from the Auctioned Coal Mines

Sl.	Sl. Name of Year-wise Revenue Generated (in ₹ crore)							
No.	the State	F.Y.	F.Y.	F.Y.	F.Y.	F.Y.	F.Y.	
		2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	
							(till Octobe 2019)	
1.	Chhattisgarh	33.076	71.108	695.351	517.062	706.814	371.611	
2.	Jharkhand	62.55	133.724	18.633	266.707	195.234	62.732	
3.	Madhya Pradesh	59.492	240.737	195.65	192.657	195.324	101.96	
4.	Maharashtra	1.975	37.278	29.29	49.722	63.724	34.552	
5.	Odisha	12.515	24.094	9.489	5.472	0	0	
6.	West Bengal	71.686	156.833	69.704	83.4	119.484	86.098	
	Total	241.294	663.774	1018.117	1115.02	1280.58	656.953	

Impact of enforcement of Motor Vehicle (Amendment) Act, 2019

†*81. SHRIMATI CHHAYA VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there has been any decrease in number of vehicle accidents after the provisions of the Motor Vehicle (Amendment) Act, 2019 came into force;
- (b) if so, details thereof and if not, whether provisions made and implemented in view of desired objectives have not proved to be effective;
- (c) States where the Act has been implemented and those where penalty amount has been reduced; and
- (d) whether any States have conducted study on the Act and whether any †Original notice of the question was received in Hindi.

information on positive/negative/corrective changes have been received from States so that a review could be carried out?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) As per the information available from certain States and UTs, the road accidents and fatalities have shown some reduction. The information available is as under:-

Road Accident Fatalities Data for States/UTs

Sl. No.	State	Fatali	Percentage	
		Sept./Oct. 2018	Sept./Oct. 2019	Change (+/ -)
1.	Kerala	321	314	-2.1%
2.	Uttar Pradesh	1503	1355	-9.8%
3.	Bihar	459	411	-10.5%
4.	Gujarat	557	480	-13.8%
5.	Uttarakhand	78	61	-21.8%
6.	Haryana	497	438	-11.8%
7.	Chhattisgarh	293	305	+4.1%
8.	Puducherry	13	9	-30.7%
9.	Chandigarh	8	2	-75%

Road Accident Data for States/UTs

Sl.	Name of	Road Accidents			Road Accidents			
No.	State/ Union	Sept.,	Oct.,	Total	Sept.,	Oct.,	Total	Percentage
	Territory	2018	2018		2019	2019		Change
								(+/ -)
1	2	3	4	5	6	7	8	9
1.	Assam	652	682	1334	695	675	1370	-2.69%
2.	Bihar	663	784	1447	599	690	1289	-10.91%

26	Written Answers to		[RAJYA SABHA]			Starred Question		
1	2	3	4	5	6	7	8	9
3.	Chandigarh	25	28	53	14	27	41	-22.64%
4.	Himachal Pradesh	260	263	523	225	235	460	-12.04%
5.	Puducherry	129	114	243	112	92	204	-16.04%
6.	Uttarakhand	102	113	215	85	100	185	-13.9%
7.	Uttar Pradesh	3097	3495	6592	2855	3172	6027	-8.57%

(c) and (d) The Ministry has not received any information from any State that they are not implementing the provisions of the Motor Vehicles (Amendment) Act, 2019. As per section 200 of the Motor Vehicles Act 1988 the State Government may by notification in the official gazette specify such amount for compounding of certain offences. No State has intimated regarding conducting of any study on the Act and forwarded any findings thereof.

Production and import of coal

†*82. SHRI LAL SINH VADODIA: Will the Minister of COAL be pleased to state:

- (a) the quantity of coal in metric tonnes produced in the country during the years 2016-17, 2017-18 and 2018-19;
- (b) the quantity of coal in metric tonnes imported from foreign countries per year; and
 - (c) the expenditure incurred by Government per year on the import of coal?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (c) The all India coal production, import and value of import for the last three years is given below:

Year	2016-17	2017-18	2018-19
All India Coal production (Million Tonnes)	657.87	675.40	730.35
Import (Million Tonnes)	190.95	208.27	235.24
Value of imported coal (₹ in crore)	100231	138477	170881

Government does not import coal. As per the current import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty.

[†]Original notice of the question was received in Hindi.